Ref: HMESPL/WTE/CERC/25-26/001 Date:25/06/2025

To
The Secretary.
Central Electricity Regulatory Commission (CERC),
6th,7th & 8th floors, Tower-B,
World Trade Center, Nauroji Nagar,
New Delhi-110029

Sub : Suggestions related on determination of levellized generic tariff for second year of control period under regulation 8 of the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations,2024 for RDF based MSW power Projects.

Respected Sir,

With reference to the Public notice Ref No. RA-14026(11)/4/2023-CERC Dt:11.06.2025 of Central Electricity Regulatory Commission on Determination of levellized generic tariff for second year of Control Period under Regulation 8 of the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations, 2024.

Our Submissions regarding the RDF based MSW power projects category are enclosed as Annexure. This Consideration is particularly important given the nascent nature of the industry and its emerging trend concerning the need for RDF based MSW power projects development for waste disposal in various states in India.

We request CERC to kindly consider our Suggestions.

Thanking you.
Yours sincerely,

HYDERABAD MSW ENERGY SOLUTIONS PVT. LTD. HYDERABAD

(Authorized Signatory)

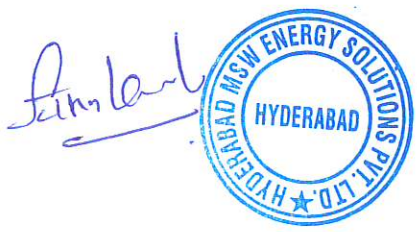
Encl:

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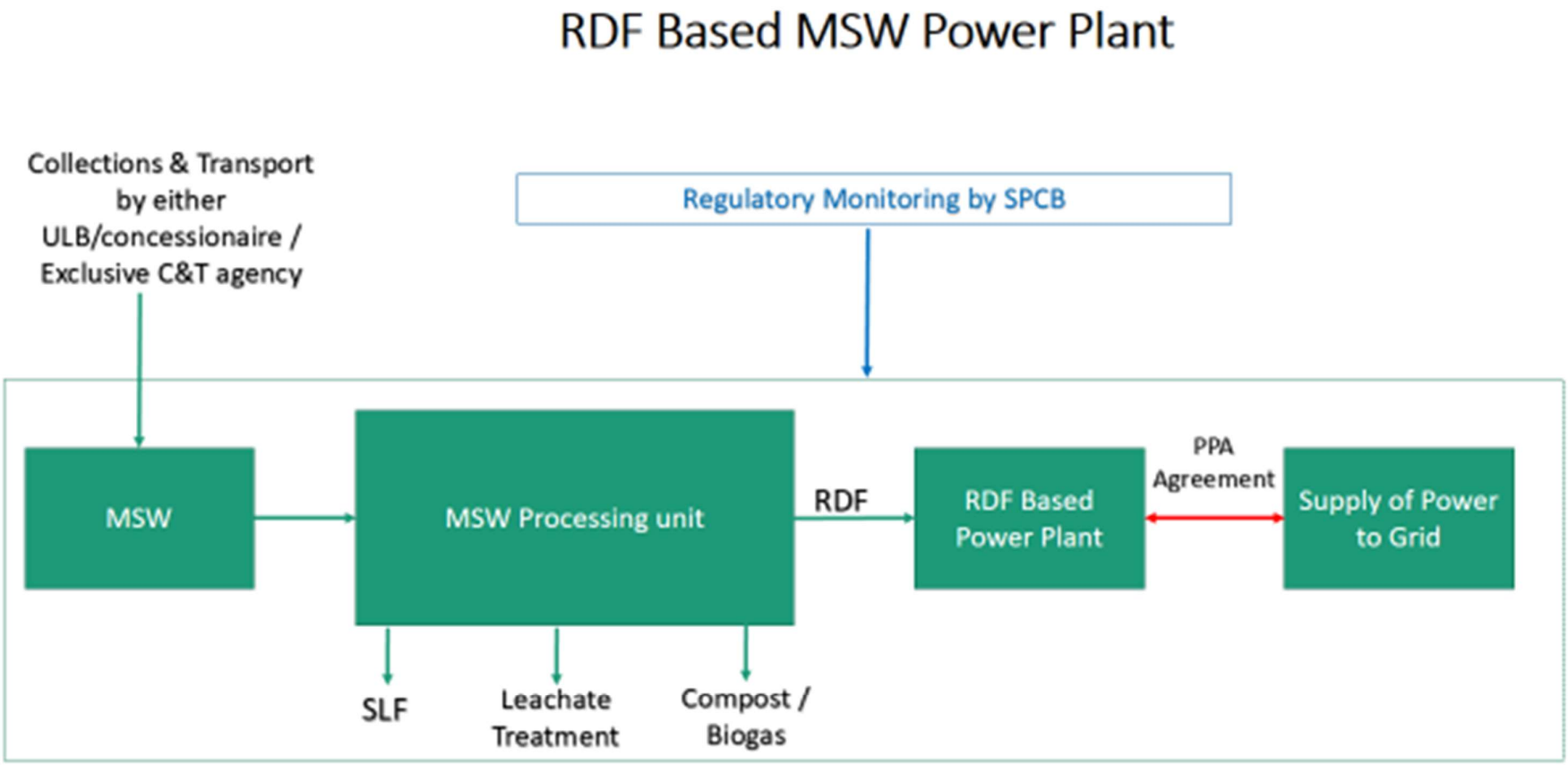
ANNEXURE

Suggestions/Changes requested on determination of levellized generic tariff for second year of control period under regulation 8 of the Central Electricity Regulatory Commission (Terms and Conditions for Tariff determination from Renewable Energy Sources) Regulations,2024 for RDF based MSW power Projects.

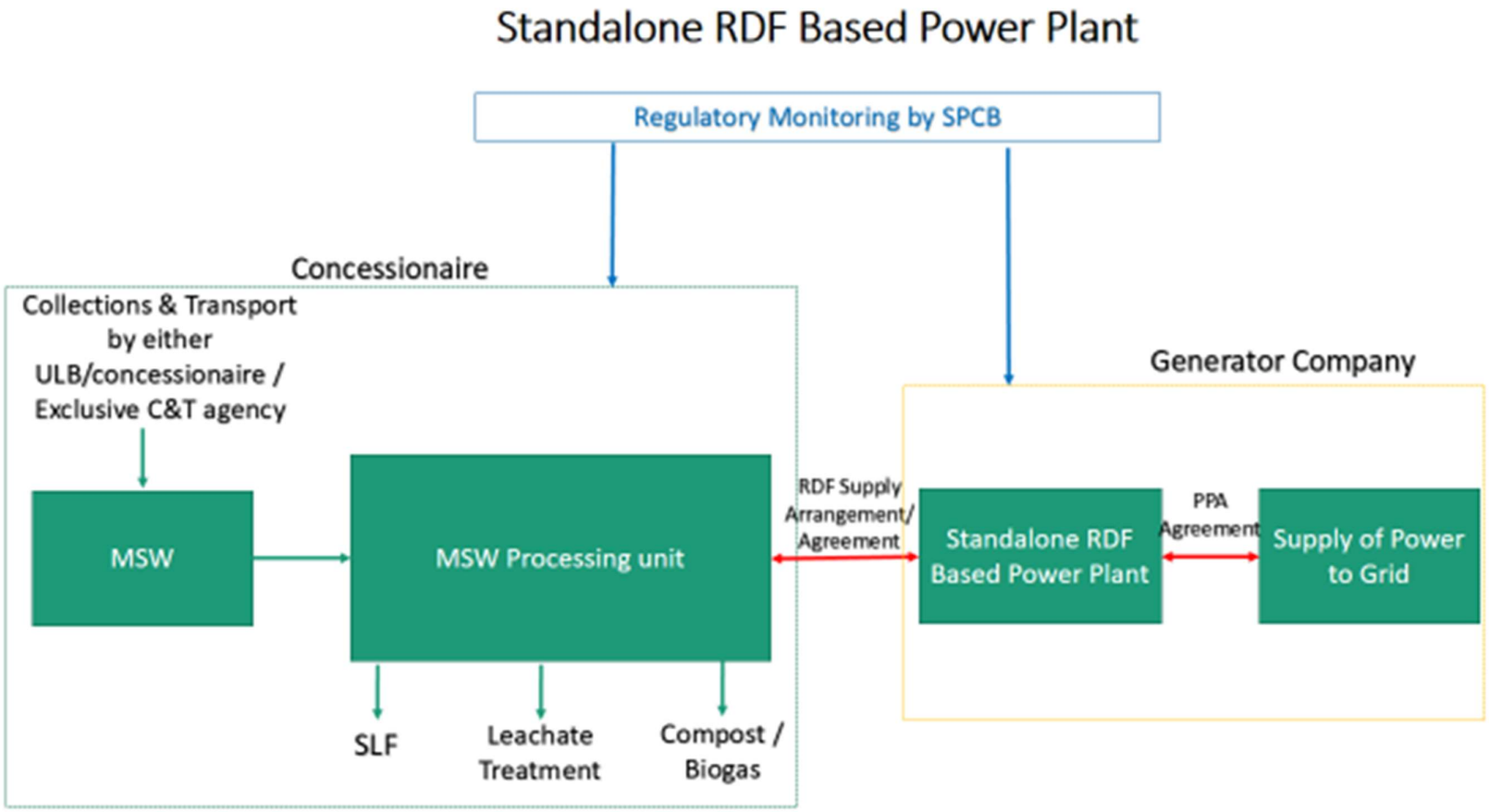
S.No.	Comments/Suggestions	Remarks
1.	We request to kindly confirm, the RDF based MSW project means , The MSW will be processed at the processing facility and Segregated combustible fraction (SCF/RDF) will be used as a fuel in the waste to Energy plant for power Generation.	Refer enclosed Scheme as **Annexure-A**
2.	In case of standalone WTE project, where the RDF is proposed to purchase from any processing facility, we request to kindly consider the cost of RDF and transportation also as expenses while determination of the tariff. Since, there is no fuel charge given in 2024 regulations (Contrary to the 2015 regulations), we request your elucidation on the cost of fuel ,because there are existing plants and also projects under implementation under this category and avoid any ambiguity.	Refer enclosed Scheme as **Annexure-B**
3.	In some of the States like Telangana , Minimum power import charges are being collected from the Generator on monthly basis . These charges are implementing in the months where the import is nil. We requested to kindly consider the cost also as expenses while determining the generic tariff.	



Annexure-A


RDF Based MSW Power Plant
Collections & Transport by either ULB/concessionaire / Exclusive C&T agency
Regulatory Monitoring by SPCB
MSW
MSW Processing unit
RDF
RDF Based Power Plant
PPA Agreement
Supply of Power to Grid
SLF
Leachate Treatment
Compost / Biogas

Annexure-B


Standalone RDF Based Power Plant
Regulatory Monitoring by SPCB
Concessionaire
Collections & Transport by either ULB/concessionaire / Exclusive C&T agency
MSW
MSW Processing unit
SLF
Leachate Treatment
Compost / Biogas
RDF Supply Arrangement/ Agreement
Generator Company
Standalone RDF Based Power Plant
PPA Agreement
Supply of Power to Grid